

**Central Administrative Tribunal  
Jammu Bench, Jammu**



Hearing through video conferencing

**T.A. No.62/6084/2020**

Monday, this the 21<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

1. Dr. Iftikhar Hussain Wani, S/o Mohammad Abdullah Wani, R/o Tanjloo Qazigund. ....Applicant

By Advocate: Mr. M.Y. Bhat

**Versus**

1. State of Jammu and Kashmir through Commissioner-cum-Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu.

2. Director, Health Services, Kashmir Srinagar.

3. Principal/Dean, Government Medical College, Srinagar

.....Respondents  
(By Advocate: Mr. Rajesh Thapa, DAG)

**O R D E R (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Despite the pin being sent, neither learned counsel for the applicant appeared in video conference nor picking up his mobile number.



2. Despite the direction of the Hon'ble High Court by order dated 24.06.2020 to be present before the Tribunal, neither the applicant nor his counsel present today.
  
3. However, Mr. Rajesh Thapa, Learned Dy. Advocate General appearing for the respondents present.
  
4. It seems the applicant is not interested to pursue the matter any further. Accordingly the TA is dismissed for non prosecution for non-appearance of the applicant. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Asvs.